

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NISHAKUNJ BUILDCON LLP

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Nishakunj Buildcon LLP
2.	Date of incorporation of corporate debtor	31.01.2017
3.	Authority under which corporate debtor is incorporated / registered	ROC- Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAI-4219
5.	Address of the registered office and principal office (if any) of corporate debtor	P-19, Pt. Din Dayal Upadhyay Nagar, Sukhtiya Indore 452010, Madhya Pradesh , India
6.	Insolvency commencement date in respect of corporate debtor	Date of Order 8 th Jan 2021
7.	Estimated date of closure of insolvency resolution process	06/07/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanjiv Vijay Naidu IBBI/IPA-002/IP-N00687/2018-19/12265
9.	Address and e-mail of the interim resolution professional, as registered with the Board	591, Orchid, Ruchi Life Escapes, Jatkhedi, Bhopal 462047 Email –sanjiv_naidu@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	591, Orchid, Ruchi Life Escapes, Jatkhedi, Bhopal 462047 Email –sanjiv_naidu@hotmail.com
11.	Last date for submission of claims	08.02.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- Nil (As per Information Available)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable (As per information Available)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/downloadform.html Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nishakunj Buildcon LLP 08/01/2020

The creditors of Nishakunj Buildcon LLP, are hereby called upon to submit their claims with proof on or before 08/02/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date 26/01/2021
Indore

Sanjiv Vijay Naidu
Interim Resolution Professional
IBBI/IPA-002/IP-N00687/2018-2019/12265